

22.09.2020

**Joined meeting through Video conferencing at 10:00 am.**

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State has joined meeting through Cisco Webex.

Sh. Sanjeev Bisla, Ld. Counsel on behalf of applicant/accused Akshay @ Aman has joined meeting through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 13.09.2020. Ld. Counsel argued that no DD has been recorded regarding secret information. He further argued that investigation is almost complete and custody of applicant/accused is not required. He further argued that applicant/accused is not previously involved in any other case. Therefore, applicant/accused should be granted bail in this matter.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that 70 petties of illicit liquor got recovered from Tempo which was being driven by applicant/accused. However, applicant/accused is not found involved in any other case.

Heard. Perused.

Considering that applicant/accused is a young man of 24 years of age and he is not involved in any other case and recovery has already been effected, so no purpose would be served by keeping the applicant/accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06/THC/Central/22.09.2020

22.09.2020

**Joined meeting through Video conferencing at 10:05 am.**

***This is an application for grant of interim bail of applicant/accused.***

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State has joined meeting through Cisco Webex.

Sh. Pradeep Kumar, Ld. Counsel on behalf of applicant/accused Sunny has joined meeting through Cisco Webex.

This is an application for grant of interim bail of applicant/accused.

Reply has been filed by IO. Copy of same supplied to Ld. Counsel electronically.

Perusal of the same shows that accused Sunny has already been released by this Court on 19.09.2020.

At this stage, Ld. Counsel submits that he wants to withdraw the present application. Heard.

In view of the same, present bail application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06/THC/Central/22.09.2020

22.09.2020

**Joined meeting through Video conferencing at 10:10 am.**

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State has joined meeting through Cisco Webex.

Sh. S.P. Sharma, Ld. Counsel on behalf of applicant has joined meeting through Cisco Webex.

This is an application for calling detailed report from SHO/IO.

Report has been filed by IO. Copy of same supplied to Ld. Counsel electronically.

At this stage, Ld. Counsel submits that he wants to withdraw the present application. Heard.

In view of the same, present application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06/THC/Central/22.09.2020

22.09.2020

**Joined meeting through Video conferencing at 10:15 am.**

***This is an application for releasing vehicle bearing registration number HR-55S-3558 on superdari.***

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State has joined meeting through Cisco Webex.

Sh. Neeraj Khurana, Ld. Counsel for the applicant Satish Chand Khurana has joined through Cisco Webex.

Wrong reply has been filed by IO.

Let, notice be issued to IO/SHO to file report electronically regarding seizing of the vehicle bearing no.HR-55S-3558 on 23.09.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06/THC/Central/22.09.2020

22.09.2020

**Joined meeting through Video conferencing at 10:20 am.**

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State has joined meeting through Cisco Webex.

Sh. Akshat Sharma, Ld. Counsel on behalf of applicant/accused Sharukh has joined meeting through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 20.09.2020. Ld. Counsel argued that recovery has already been effected and applicant/accused is not involved in any other case. He further argued that prima-facie, the evidence against applicant/accused pertains to 411 IPC only. Therefore, applicant/accused should be granted bail in this matter.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that stolen battery got recovered from the place/jhuggi of applicant/accused

Heard. Perused.

Considering that recovery has already been effected and applicant/accused not found involved in any other case, so no purpose would be served by keeping the applicant/accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06/THC/Central/22.09.2020

22.09.2020

**Joined meeting through Video conferencing at 10:25 am.**

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State has joined meeting through Cisco Webex.

Sh. S.P. Sharma, Ld. Counsel on behalf of applicant/accused Anuj has joined meeting through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically.

At this stage, Ld. Counsel submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06/THC/Central/22.09.2020